

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 221
IB-395/ND/2020**

**IN THE MATTER OF:
Smt. Kanika Dandona**

...PETITIONER

Vs.

M/s. Chuliwal Containers Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 21.12.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :
For the Respondent/ Corporate-debtor :Mr. Devender Kumar and Mr.
Rajesh Jangra, Advocates.**

ORDER

No one is present on behalf of the operational creditor at the time of virtual hearing of the matter. Ld. Counsel for the corporate debtor is present and submitted that the matter is already settled outside the Tribunal. The counsel for the operational creditor is directed to move an appropriate application in the matter. Post the matter to 8th January, 2021.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**